

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-91(PB)/2020

IN THE MATTER OF:

Shri Kamal Luthra

.... Applicant/petitioners

v.

Mideast Integrated Steels Ltd.

.... Respondent

Order under Section 9 of IBC, 2016

Order delivered on 10.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

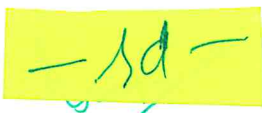
For the Applicant/petitioners : Mr. Ashish Dholakia, Mr. Rohan
Chawla, Advs.

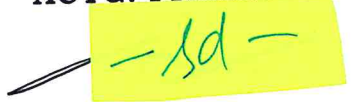
ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 28.01.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 28.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)